

**IN THE INCOME TAX APPELLATE TRIBUNAL CUTTACK
'SMC' BENCH, CUTTACK**

BEFORE SHRI N.S SAINI, ACCOUNTANT MEMBER

ITA No.144/CTK/2017
Assessment Year : 2010-2011

Ajit Padhee At: Plot No.313 Kharavela Nagar, Bhubaneswar.	Vs.	ITO, Ward 2(3), Bhubaneswar.
PAN/GIR No. AGOPP 6765 D		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri D.K.Pradhan, DR

Date of Hearing : 02/08/ 2017
Date of Pronouncement : 02/08/ 2017

ORDER

This is an appeal filed by the assessee against the order of CIT(A)-2, Bhubaneswar, dated 15.12.2016 for the assessment year 2010-2011.

2. This case was initially fixed for hearing on 26.7.2017 and at the request of Id D.R., the hearing was adjourned to 2.8.2017. Both the parties were informed in the Court about the next date of hearing. However, on 2.8.2017, when the matter was called for hearing, no one appeared on behalf of the assessee and neither any application for adjournment was filed. From the above, it is inferred that the assessee is not interested in pursuing the appeal before the Tribunal. Following the

decision of Delhi Bench of the Tribunal in the case of CIT vs. Multiplan India (P) Ltd., 38 ITD 320, I dismiss the appeal for want of prosecution.

3. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on 02/08/2017.

Sd/-

(N.S Saini)
ACCOUNTANT MEMBER

Cuttack; Dated 02 /08/2017

B.K.Parida, SPS

Copy of the Order forwarded to :

1. The appellant : Ajit Padhee At: Plot No.313
Kharavela Nagar, Bhubaneswar.
2. The Respondent. ITO, Ward 2(3),
Bhubaneswar
3. The CIT(A) -2, Bhubaneswar
4. Pr.CIT-2, Bhubaneswar
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY
ITAT, Cuttack